

Horse riding, bharatnatyam and skating on Manu's mind during break from shooting

PTI n NEW DELHI

Her shooting hand bruised by repeated pistol recoils during unrelenting training, Manu Bhaker will take a well deserved three month break. But it will be no vacation. The double Olympic medallist will continue her other routines including yoga and waking up at 6 am — which she hates. And oh yes. She also plans to catch up on her hobbies — horse riding, skating, Bharatnatyam and violin practice to name a few. The 22-year-old, who won bronze medals in the 10m air pistol and 10m air pistol mixed team (partnering Sarabjot Singh), was at PTI headquarters on Friday along with her coach and shooting great Jaspal Rana for a freewheeling interaction with its editors. Proudly flaunting her medals, the vivacious youngster from Haryana's Jhajjar spoke about her Paris preparations, how the Tokyo setback was nothing more than a distant memory now, and also her plans to indulge in everything that she put on hold for her Olympic dreams. "Now, I have some time off and I can probably do that (martial arts) again," said Bhaker, a karate kid in her teens before a change of heart led her to shooting. "I was not able to get that kind of time to invest myself into that (martial arts). Finally, I



can take time off for my hobbies, and I have many, many hobbies. Horse riding... Personally, I love horse riding, skating, I can still manage on the roads, then fitness, I really enjoy working out. "Then, I have dance (as a hobby) also, I am learning Bharatnatyam. I love the dance forms. I was training in France, I wasn't able to get time, not able to cope up with the (Bharatnatyam) classes," said Bhaker, whose trainer is from Tamil Nadu. "She takes my classes personally and then I have violin also," she added. As she revealed her bucket list

for the "holiday," Rana had a faint smile on his face and he also made it a point to shake his head in disapproval at the very mention of horse riding. "...Then she has to come back in one piece," Rana said, drawing a laugh from Bhaker. "Skating and horse riding are something she should not be doing and she'll be responsible for whatever happens. Who rides a horse thinking that they will fall?" he wondered aloud. A bemused Bhaker was not going to back down easily, their banter also being a reflection of the easy equation between one of the most talked about coach-player

combinations in Indian sports right now. "I have been learning horse riding for sometime now," she retorted immediately, asserting that she would be responsible if anything goes haywire. "I was waiting that after the Olympic, I will do horse riding. And so many other things I want to do like skydiving, scuba diving. I've waited for so long," she said, inviting another shake of the head from Rana. On his part, Rana was clear that the break was to ensure that the youngster's shooting hand gets back to full fitness. "This (pointing to her injured hand) is the reason we are

making her rest for three months. Because this (injury) has been for the last eight months and it has not healed till now," Rana said. "So rest is mandatory for the hand, and we had decided much before the World Cup (Final was awarded to New Delhi)... Our decision to stop for three months was before that," he added. "It will not be very easy but this break is required. It's not something we'll enjoy. It's only the shooting part which will not be there but her mental (training) waking up in the morning for yoga, everything will be as per what we were doing. Because that's the lifestyle she has to follow." Bhaker will not compete in the the season-ending prestigious ISSF World Cup Final for elite shooters from across the world in October in Delhi, and also likely skip the national championships and the camps that will follow to tend to her injured hand. Bhaker had done a rendition of the national anthem on a violin, gifted to her by her brother, and a video of it went viral after her Paris performance. "Yes, I was able to manage something on the violin, but I'm only on the basics," said the champion shooter. "Indian classical is my preference, but I'm only like beginning to learn it, so I'm not at the advanced level. I'm just one month into it... Just the basics."

SYMBOLIC POSSESSION NOTICE
ICICI Home Finance
Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: Sky Park, Ground floor, Unit No.1, Near Canal Road Raipur - 492001

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : August 17, 2024, Place: Raipur

Authorized Officer, ICICI Home Finance Company Limited

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Satish Gupta (Borrower), Saraswati Gupta (Co-Borrower), NHRDG00001261797.	Plot No. 21/86 Block 36 Ward 8 Sa Colony Paneka Bakal Road Paneka Gram Panchayat Rajnandgaon- 491441. (Ref Lan No. NHRDG00001261797) Bounded By- North: Dongargaon Road, South: Nisatari/ Sardar House, East: Plot A4+7, West: Plot B1 + 10/ Date of Possession- 14-Aug-2024	25-03-2022 Rs. 6,49,355/-	Raipur-B
2.	Satish Gupta (Borrower), Saraswati Gupta (Co-Borrower), NHRDG00001271956.	Plot No. 21/86 Block 36 Ward 8 Sa Colony Paneka Bakal Road Paneka Gram Panchayat Rajnandgaon- 491441. (Ref Lan No. NHRDG00001271956) Bounded By- North: Dongargaon Road, South: Nisatari/ Sardar House, East: Plot A4+7, West: Plot B1 + 10/ Date of Possession-14-Aug-2024	25-03-2022 Rs. 17,01,313/-	Raipur-B
3.	Satish Gupta (Borrower), Saraswati Gupta (Co-Borrower), NHRDG00001261798.	Plot No. 21/86 Block 36 Ward 8 Sa Colony Paneka Bakal Road Paneka Gram Panchayat Rajnandgaon- 491441. (Ref Lan No. NHRDG00001261798) Bounded By- North: Dongargaon Road, South: Nisatari/ Sardar House, East: Plot A4+7, West: Plot B1 + 10/ Date of Possession- 14-Aug-2024	25-03-2022 Rs. 5,21,219/-	Raipur-B

DEMAND NOTICE
Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "Arcil") is incorporated under the companiesAct, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from MUTHOOT HOUSING FINANCE COMPANY LTD, the Original Lenders and whereas Arcil has acquired the financial assets relating to the loan accounts mentioned herein below and whereas Arcil being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the borrowers / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

LANo. / Name of Original Lender / Demand Notice Date/ Name of the Trust	Borrower / Co-Borrower Name	Total Outstanding in INR as per Demand Notice Date
LAN: 18600076308 Original Lender: MUTHOOT HOUSING FINANCE COMPANY LTD Date of Demand Notice: 25-07-2024 Name of the Trust: Arcil-Retail Loan Portfolio-086-A-TRUST("Arcil")	Niraj Nagendra Singh, MINTA NIRAJ SINGH	Rs. 10,27,575.11/- (Rupees Ten Lakhs Twenty Seven Thousand Five Hundred Seventy Five and Paise Eleven Only) As on 18-07-2024

Description of Property - All that piece and parcel of FLAT L.I.G. 22, 2ND FLOOR, C.G.H.B COLONY, PHASE-2, KABIR NAGAR, TEHSIL & DISTRICT RAIPUR, CHHATTISGARH - 492909, AREA ADMEASURING 385 SQUARE FEET BOUNDED AS FOLLOWS : - EAST : OPEN AREA WEST : FLAT NO - 23 NORTH : FLAT NO - 21 SOUTH : OPEN AREA

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, Arcil shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of S- 13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

Date - 17-08-2024 , Place - Raipur **Sd/-, Authorized officer, Asset Reconstruction Company (India) Limited**

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th Floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028.
Branch Office : Room No. 318, 3rd Floor, Orbit Tower, Sunder Nagar, Raipur, Chhattisgarh, Pin Code- 492013. Website : www.arcil.co.in. CIN-U65999MH2002PLC134884.



Smith eyes IPL comeback after stellar show in MLC

PTI n SYDNEY

Bolstered by his strong show at the Major League Cricket, veteran Australian batter Steve Smith is hopeful of making a return in the Indian Premier League next year. The 35-year-old, who was ignored for the T20 World Cup and the upcoming tour of Scotland and England, guided the Washington Freedom to their maiden MLC title, finishing the T20 tournament as the franchise's equal leading run-scorer with 336 runs at a strike rate of 148.67. Smith made a 52-ball 88 against a bowling attack that featured Australian captain Pat Cummins and Pakistan quick Haris Rauf in the final against the San Francisco Unicorns and was adjudged the player-of-the-match. "I'd certainly love another opportunity at IPL. I'll be throwing my name in the hat, and we'll see how we go," Smith was quoted as saying by FOX Cricket. "I feel like in every opportunity I've had in T20 cricket recently and franchise stuff, I've played

quite nicely. So hopefully I just keep putting my name up there and enjoying it." Smith has not featured in the IPL since 2021, having gone unsold in the previous two auctions. With the national selectors preferring youngsters, the veteran also opened up on his axing and said he would go about his business trying to get better. "In terms of international T20s, I don't know what's going on there," Smith said. "They've obviously got some people they want to bring in, and that's fine. "I understood the way that they wanted to stack up for the World Cup, with all the strong guys that smack it miles. I understood that. "I'm not that fussed. I'll just go about my business, keep trying to improve and get better." Asked about giving a shot at winning gold at the Los Angeles Olympics in 2028, Smith said: "That's still a while away as well, so we'll wait and see. Never say never. "I did watch quite a bit (of the Paris Olympics). I quite enjoyed it."

Have to prepare mentally to transition from player to coach: Sreejesh

PTI n KOCHI

Indian hockey's goalkeeping stalwart P R Sreejesh, who was given a grand welcome on his arrival at the international airport here, said he will be spending the next 2-3 months to mentally prepare himself to transition from a player to a coach. With regard to the enthusiastic welcome given to him, including a roadshow from the airport to Palariyattom here, he said it was like the "cherry on top of the cake". "Working hard for the country, sacrificing a lot and then winning a medal, it is not just for me, but for the country. So, to be a part of this happiness, the welcome organised by everyone, is like the cherry on top of the cake. The pleasure is doubled," he said, speaking to reporters outside the airport. Regarding the next step of his career, Sreejesh said that he knows what he has to do as a player. "But, as a coach, what all I should do or the transition from a player to a coach, I have to mentally prepare for that. So, I will spend the next 2-3 months on that," he said. A big crowd, including several MLAs, welcomed Sreejesh at the airport. People holding up placards with his photo cheered him on as he came out of the airport. Thereafter, the hockey player held a roadshow from the airport in an open-top jeep. Along the route of his roadshow, people waved and cheered him on, some handed him flowers and bouquets and others walked up to his vehicle to shake his hand and congratulate him, according to visuals shown on TV channels. Sreejesh bid adieu to the game following his starring role in the country's second consecutive Olympic bronze at the just-con-

cluded Paris Games. He is now going to be the team coach of the junior Indian hockey team.

IDFC First Bank Limited
(Formerly known as IDFC Bank Ltd.) | CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

APPENDIX- IV-A [See proviso to rule 8 (6) & 9 (1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) as per column (iii) that the below described immovable properties as per column (iv) mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Formerly known as IDFC Bank Ltd, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due to IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd) from Borrower (s) and Co-Borrower (s) as per column (i). For detailed terms and conditions of the sale, please refer to the link provided on IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

S. NO	(i) Demand Notice Amount	(ii) Agreement ID	(iii) Name of Borrower(s), Co-Borrower (s) and Guarantor (s)	(iv) MORTGAGED PROPERTY ADDRESS	(v) Reserve Price Amount	(vi) EMD Amount	(vii) Date and Time of Auction	(viii) Date and Time of EMD Auction	(ix) Date and Time of Inspection	(x) Authorized Officer Name & Contact Number
1	INR 17825238.53/- Demand Notice dated : 11-Feb-2020	13633561 & 13914676	XTREME AGRO FARMS PVT LTD, Krish Capital Pvt Ltd, Krish Trade Link Pvt Ltd, Mr. Kunal Jaiswal & Mr. Vijay Kumar Jaiswal	Property : 1 All the piece and parcel of the property consisting of Shop No. 201, area 14.80 Sq. Mtrs., 202, area 14.80 Sq. Mtrs., 203, area 14.80 Sq. Mtrs., 204, area 14.80 Sq. Mtrs., first floor, Chouhan Tower Bhilai Durg, Durg, Chhattisgarh - 491001 Shop No. 204, Bounded as:- North: Way, East: Shop No. - 203 & West: Shop No. - 205 Shop No. 203, Bounded as:-North: Way, East: Shop No. - 202 & West: Shop No. - 204 Shop No. 202, Bounded as:- North: Way, South: Way, East: Shop No. - 201 & West: Shop No. - 203 Shop No. 201, Bounded as:-North: Way, South: Way, East: Way & West: Shop No. - 202 Property : 2 All the piece and parcel of the property consisting of Shop No. 143, area 232.90 Sq. Ft., 144, area 170.20 Sq. Ft., 145, area 154.371 Sq. Ft., Ground Floor Shashtri Nagar Camp 01, Chouhan Plaza Vyavsayi Panisar Bhilai, Durg, Chhattisgarh - 491001 Bounded:- North: Shop No. 142, South: G. I. Road, East: Empty Land & West: Corridor	INR 7962500.00/- INR 7962500.00/-	INR 7962500.00/- INR 9198255.00/-	19-Sep-2024 11.00 AM to 1.00 PM	18-Sep-2024 10.00 AM to 5.00 PM	11-Sep-2024 10:00 AM To 4:00 PM	Name - Vinay Soni Contact Number - 8319378592 Name-Sandesh Jain Contact Number- 8839140796

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale of the movable assets, if any, present at the immovable property.

Date : 17.08.2024

Sd/-
Authorised Officer
IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd)

INDIAN RAILWAY CATERING AND TOURISM CORPORATION LTD.
(A Government of India Enterprise - Mini Ratna)
CIN : L74899DL1999GOI010707

LIFE
Insurance

Open E-Tender No. 2024/IRCTC/CO/Executive Lounge for Construction, Refurbishing, Operation, Maintenance & Transfer Back of Executive Lounge at Various Railway Station. Last date of submission **29.08.2024** upto 15:00 hrs. and the same shall be opened on **29.08.2024** at 15:15 hrs.

For details visit www.irctc.com and www.tenderwizard.com/ IRCTC. Document downloading and participation can only be done on www.tenderwizard.com/IRCTC.

In case of any corrigendum/addendum issued on the above advertisement, it will be published only on www.irctc.com and www.tenderwizard.com/IRCTC.

Office Address: GGMPAT, 11th Floor, Station House, B-148, Barakhamba Road, Connaught Place, New Delhi-110001; E-mail: mobilecatg.tend@irctc.com; Tel.: 911-2331746364

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SARVODAY REALITIES PRIVATE LIMITED

1. Name of Corporate Person	SARVODAY REALITIES PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	24.05.2011
3. Authority Under Which Corporate Person is Incorporated	Registrar of Companies, Chhattisgarh
4. Corporate Identity Number	U70100CT2011PTC022489
5. Address of The Registered Office and Principal Office (If Any) Of Corporate Person	Sarvagri House Jawahar Nagar, Raipur, Chhattisgarh, India, 492001
6. Liquidation Commencement Date of Corporate Person	16.08.2024
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Name : Mr. Deepak Kumar Jain Registration No : IBBI/PA-001/IP-P02284/2020-2021/13507 Address : Purnima, D-356/5 Tagore Nagar, Raipur, Chhattisgarh-492001 E-mail : deepak1700@yahoo.com Mob. +91 9826250720
8. Last Date for Submission of Claims	15.09.2024

Notice is hereby given that **SARVODAY REALITIES PRIVATE LIMITED** has commenced voluntary liquidation on w.e.f. 16.08.2024. The stakeholders of the **SARVODAY REALITIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 15.09.2024, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.08.2024
Place : Raipur

Sd/-
Deepak Kumar Jain
INSOLVENCY PROFESSIONAL
IBBI REGN. NO.:IBBI/PA-001/IP-P02284/2020-2021/13507

DIVYA KALA MELA

Unique Fair for Promoting Craftsmanship & Products of more than 50 Divyang Entrepreneurs

16th August 2024 to 22nd August 2024
11.00 AM to 9.00 PM
B.T.I. Ground, Shankar Nagar, Raipur, Chhattisgarh 492007

HIGHLIGHTS

- Exhibition & Sale of Swadeshi Products of the Divyang Artisans & Craftsmen from Various States
- Divya Kala Shakti- A Traditional Cultural Programme by Divyang Artists on **22.08.2024 (05.00 PM onwards)**
- Assessment and Distribution of Assistive Devices to Divyangjan
- Divyangjan Rozgar Mela- Hiring Persons with Disabilities (As per Eligibility)

“The perseverance and vibrancy of persons with disabilities is an inspiration for all. In the last 10 years, continuous and comprehensive steps have been taken to bring a positive change in the lives of our divyang sisters and brothers.”

ENTRY FREE

SASHAKT DIVYANG, SAMARTH BHARAT

CBC 30/11/17 13:01:16:6242

